COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 455 OF 2018 IN</u> DFR NO. 824 OF 2018

Dated: 11th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Rajasthan Urja Vikas Nigam Limited & Ors. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Mr Shashi K. Jain (Rep.)

Counsel for the Respondent(s) : Mr. Deepak Khurana

Mr. Abhishek Bansal for R-2

Mr. M. G. Ramachandran for R-4

<u>ORDER</u> IA NO. 455 OF 2018

(Application for condonation of delay in filing appeal)

Learned Counsel, Mr. Deepak Khurana accepts notice on behalf of Respondent No. 2; and Learned Counsel, Mr. M. G. Ramachandran accepts notice on behalf of Respondent No. 4. Other respondents served, unrepresented.

Learned Counsel for the Respondent No.2 prays for two weeks' time to file his objection to the IA No. 455 of 2018 filed by the Appellant. Submission made by the learned counsel for the second respondent is placed on record.

Two weeks' time is granted to the learned counsel for the Respondent No. 2 to enable him to file objection to the IA No. 455 of 2018 on or before 25-5-2018, after serving copy on the other side.

As agreed by the learned counsel appearing for both the parties, list the matter on <u>29-5-2018</u>.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member